GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:769 ANSWERED ON:10.12.2013 RIOTS COMUNAL VIOLENCE . Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Haque Shri Sk. Saidul;Krishnaswamy Shri M.;Mahtab Shri Bhartruhari;Owaisi Shri Asaduddin;Pakkirappa Shri S.;Pandurang Shri Munde Gopinathrao;Paranjpe Shri Anand Prakash;Ponnam Shri Prabhakar;Ramasubbu Shri S.;Semmalai Shri S. ;Wankhede Shri Subhash Bapurao

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the incidents of riots/communal violence reported in the country during each of the last three years and the current year, State-wise, including Muzaffarnagar in Uttar Pradesh;

(b) the number of persons killed/injured in each incident separately and the extent of damages to property along with the compensation aid/rehabilitation of children who lost their parents in these riots/violence during the said period, State-wise including in Muzaffarnagar;

(c) the number of accused arrested/ convicted and the action taken against the guilty persons during the said period, State-wise; and

(d) the steps taken by the Government to check the recurrence of such incidents in future along with the advisories issued to the State Governments and police departments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI R.P.N. SINGH)

(a) to (c): As per available information, the number of communal incidents in the country, State-wise, including Muzaffarnagar, in Uttar Pradesh, and the number of persons killed and injured in such incidents in the last three years and during the current year upto October,2013 are given in Annexure. "Police" and "Public Order" being State subjects under the Constitution of India, the responsibility of dealing with communal violence and maintaining relevant data in this regard rests primarily with respective State Governments.

Details like extent of loss of property, compensation paid to affected families, persons arrested or convicted, etc., are not maintained centrally. However, under the 'Central Scheme for Assistance to Civilian Victims of Terrorist/Communal/Naxal Violence', financial assistance is provided to civilian victims of communal violence. In addition, the National Foundation for Communal Harmony also provide financial assistance under its Project "Assist" for care and education of the children who become orphan or destitute due to death or permanent incapacitation of either both the parents or the main bread earner in the family in communal and other forms of societal violence.

(d): To maintain communal harmony in the country, the Central Government assists the State Governments/ Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, sending Central Armed Police Forces, including the composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernization of the State Police Forces. In addition, the Central Government sends advisories in this regard from time to time. In respect of Muzaffarnagar, the Central Government assured all possible assistance to the State Government and also wrote to various Central Ministries of Health & Family Welfare, Food & Public Distribution, Drinking Water and Sanitation for providing assistance to the State Government if asked for. The Central Government has also circulated revised Guidelines to promote communal harmony to the States and Union Territories in 2008. The activities of all organizations having a bearing on communal harmony in the country are under constant watch of law enforcement agencies and requisite legal action is taken, wherever necessary.